

(d) The State Legislations are examined in consultation with the Central Ministries/Departments from three angles *viz.*

- (i) Repugnancy with Central Laws
- (ii) Deviation from National or Central Policy; and
- (iii) Legal and Constitutional validity.

Whenever necessary, the State Government are advised to modify/amend the provisions of such legislations keeping the above in view. Sometimes, discussions are also held with the State Governments and the Ministries/Departments of the Government of India with a view to arrive at a decision expeditiously. Hence, no time frame can be fixed in this behalf.

Bombay Primary Education Amendment Bill, 2010

4430. SHRI AVINASH PANDE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has received comments sought from the Ministry of Social Justice and Empowerment regarding Bombay Primary Education Amendment Bill, 2010 reserved for the assent of the President of India under article 254(2) of the Constitution:

- (b) if so, the details thereof;
- (c) what is the current status of the bill; and
- (d) in how much time does Government expect to complete the entire procedure?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) The comments of the Ministry of Social Justice and Empowerment on the Bombay Primary Education (Amendment) Bill, 2009 have not been received. The Ministry of Social Justice and Empowerment has been requested to expedite their comments of the Bill. The last reminder was sent on 22.3.2012.

(b) The State Legislations are examined in consultation with the Central Ministries/Departments from three angles *viz.*

- (i) Repugnancy with Central Laws;
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Whenever necessary, the State Government are advised to modify/amend the provisions of such legislations keeping the above in view. Sometimes, discussions are also held with the State Governments and the Ministries/Departments of the Government of India with a view to arrive at a decision expeditiously. Hence, no time frame can be fixed in this behalf.

Programmes undertaken under BADP

4431. SHRI ANIL MADHAV DAVE : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what are the various developmental programmes undertaken as part of Border Area Development Programme (BADP) in border areas during the last three years;
- (b) the State-wise detailed list of places where the BADP has been implemented along the international border;
- (c) how much financial assistance is being provided per year; and
- (d) whether any demographic change has been made in places where BADP is being run?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) The Border Area Development Programme focuses on socio-economic development to promote sense of security amongst the Border Population which includes local needs and perceptions. The programme is part of a comprehensive approach to Border Management in the shape of a supplemental scheme. While Government of India frame the guidelines, implementation of the programme is the primary responsibility of the State Governments. The developmental activities under the BADP relate to social infrastructure, link roads, employment generation, education, health, agriculture and allied sectors. The funds are provided to the States as a 100% non-lapsable Central grant for supplementing the State efforts.

(b) A statement showing the State-wise detailed list of places where BADP has been implemented is given in Annexure [*See Appendix 225 Annexure No. 37*].

(c) A statement showing the financial assistance provided per year to each State during the last three years is given in Statement. (*See below*)

(d) BADP has contributed towards creating conducive environment for undertaking normal economic activities in border areas and has brought about an improvement in the quality of life of the people in border areas. The process of socio-economic development in the border areas has brought confidence and belongingness among the border population.